(b) whether there is transparency in the allotment of accommodations in such hostels, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Ministry has been requesting the State Governments/UT Administrations from time to time to send viable proposals so that more Working Women Hostels can be sanctioned. Since sanctioned projects are required to be completed within a period of 24 months, necessary follow up is being done with the State Governments/ UT Administrations and implementing agencies to ensure timely completion of the projects.

(b) Allotment of accommodation in the hostel is required to be done by the concerned Hostel Management Committee as per bye-laws framed in accordance with the guidelines and norms prescribed in the Scheme.

Indira Gandhi Matritva Sahyog Yojana

2983. PROF. M.V. RAJEEV GOWDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- the status of implementation of the "Indira Gandhi Matritva Sahyog Yojana";
- whether Government plans to increase the number of districts covered in the scheme;
- whether Government plans to increase the incentives given to the beneficiaries instead of the allotted ₹ 4000/-; and
- (d) the manner in which Government ensure the accountability of the Anganwadi Works and helpers towards the pregnant and lactating women?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) Indira Gandhi Matritva Sahyog Yojana (IGMSY) is being implemented in 53 pilot districts of the country from October, 2010. A proposal for expansion of the territorial coverage of the scheme to all districts in the country, in phases over the next two years is under consideration in the Ministry. After commencement of the National Food Security Act (NFSA), 2013, the Ministry has revised the entitlement of the maternity benefit from ₹ 4000 to ₹ 6000 per beneficiary in the existing 53 pilot districts with effect from 5th July, 2013.

(d) IGMSY is being implemented using the existing platform of Integrated Child

Development Scheme (ICDS). Under the scheme, Anganwadi Centres (AWCs) are the focal point for the implementation of IGMSY at the grassroot level. The Anganwadi Workers (AWWs) along with the helpers at AWCs, are responsible for the overall coordination and management of the activities of the scheme at the village level; namely carrying out baseline survey to estimate number of beneficiaries, registration of P&L women under the scheme, coordination with health workers for timely health services, provide assistance to all P&L women in opening of bank/post office account, health and nutrition education to Pregnant and Lactating (P&L) women, ensuring compliance of conditions by the beneficiaries, maintenance of necessary records, and disbursement of cash incentives to the beneficiaries. To keep the high motivation level, the AWW and Anganwadi helper (AWH) are paid an incentive of ₹ 200 and ₹ 100 respectively per P&L woman, after the due cash transfer to the beneficiary is complete.

Crisis centre for women in distress

2984. SHRI ALOK TIWARI:

SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether as per the recommendations of Justice Verma report after Nirbhaya case, 'One Stop Crisis Centres' for women were to be opened and ₹ 200 crore plan was drafted, if so, the details thereof;
- (b) whether Hon'ble Minister had assured that said crisis centres for women in distress would be opened by December, 2014;
 - (c) if so, the details of such centres opened, so far in the country; and
- (d) if not, the reasons for dropping the plan and ignoring the report of Justice Verma?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The Ministry of Women and Child Development (MWCD) has conceptualised a scheme to establish One Stop Centre to assist and support women affected by violence at 660 locations covering all the districts across the country in a phased manner. The Centres aims to facilitate medical aid and police assistance, provide legal counselling/court management, psycho-social counselling and temporary shelter, if required.